

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Company Appeal (AT) (Insolvency) No. 709 of 2020

In the matter of:

UCO Bank **....Appellant**

Vs.

Deege Orchards Pvt. Ltd. **....Respondent**

Present

For Appellant: **Mr. Ramji Srinivasan, Sr. Advocate alongwith Mr. Partha Sil and Mr. Tavish Bhushan Prasad, Advocates.**

For Respondents: **Mr. Surjan Singh Sekhawat, Mr. Vikas Mehta and Mr. Adith Nair, Advocates.**

ORDER
(Virtual Mode)

05.02.2021: Heard the Learned Counsel for the Appellant.

Pleadings in this case is complete.

Learned Counsel for the Appellant submitted that so far the ground of limitation is concerned, an Appeal against the Order of this Appellate Tribunal in '**Bishal Jaiswal**' V/s. '**Asset Reconstruction Company (India) Ltd. and Anr.**' is preferred before the Hon'ble Supreme Court and is likely to come within two weeks.

Learned Counsel for the Appellant further submitted that in fact of Section 25(3) of the Indian Contract Act on IBC proceedings also has to be considered in this case. Learned Counsel for the Appellant prays for a small accommodation.

Learned Counsel for the Respondent opposed this prayer.

List this case for Hearing on **23rd February, 2021.**

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

ha/nn